

ITEM NO.1501  
(FOR JUDGMENT)

COURT NO.5

SECTION XII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).  
24328-24329/2015

(Arising out of impugned final judgment and order dated 01-04-2015  
in WP No. 5187/2014 01-04-2015 in WP No. 23532/2014 passed by the  
High Court Of Judicature At Madras)

K. ANBAZHAGAN AND ETC. & ANR.

Petitioner(s)

VERSUS

THE REGISTRAR GENERAL HIGH COURT OF MADRAS & ANR. Respondent(s)

([ HEARD BY: HON. A.K. SIKRI AND HON. ASHOK BHUSHAN, JJ. ])

WITH

SLP(C) No. 26929-26932/2015 (XII)

SLP(C) No. 5467/2016 (XII)

Date : 13-08-2018 These petitions were called on for pronouncement  
of judgment today.

For Petitioner(s) Mr. Anandh Kannan N., AOR

Mr. Sumit Kumar, AOR

Mr. A. Mariarputham, Sr. Adv.

Ms. Aruna Mathur, Adv.

Mr. Avneesh Arputham, Adv.

Ms. Geethanjali, Adv.

M/S. Arputham Aruna And Co, AOR

Mr. Kaushik Poddar, AOR

For Respondent(s) Mr. M. Y. Kanna, AOR

Mr. S. Partha Sarthi, Adv.

Mr. Anandh Kannan N., AOR

Mr. B. Balaji, AOR

Hon'ble Mr. Justice Ashok Bhushan pronounced the judgment of the Bench comprising Hon'ble Mr. Justice A.K. Sikri and His Lordship.

The appeals are allowed in terms of the signed reportable judgment.

Pending application(s), if any, stands disposed of accordingly.

(Ashwani Thakur)	(Rajinder Kaur)
COURT MASTER	COURT MASTER
(Signed reportable judgment is placed on the file)	